

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD

Allahabad this the 24th day of December 2001

Original Application no. 1528 of 2001.

Hon'ble Mr. Rafiq Uddin, Judicial Member
Hon'ble Maj Gen K.K. Srivastava, Administrative Member

Hemant Raikwar, S/o late Shri Bhagwan Dass,
R/o 183, Mahabeeranpura, Nagra,
Jhansi.

... Applicant

By Adv : Shri R.K. Nigam
Versus

1. Union of India through General Manager, Central Railway, Mumbai CST.
2. Chief Workshop Manager, Central Railway Workshop, Jhansi.

... Respondents

By Adv : Sri K.P. Singh

ORDER

Hon'ble Mr. Rafiq Uddin, Member-J.

The applicant Shri Hemant Raikwar, who is son of Shri Bhagwan Dass (deceased employee) has filed this O.A. seeking direction to the respondents to appoint him in Group 'D' post on compassionate ground.

2. It is stated that the father of the applicant was working as Wagon Repairer Grade III (Ticket no. 00936479) under Sr. Section Engineer (Box and Repair Section II) of Central Railway Workshop, Jhansi, died in harness on 6.4.2000. At the time of death of his father, the applicant was minor as his date of birth is 31.3.1983. The applicant attained the age of majority on 31.3.2001 and submitted an application dated 9.4.2001 for compassionate appointment (Ann A-4). His

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application is still pending with the respondents. It is stated that after the death of his father the grandfather of the applicant also submitted a representation on 1.6.2000 seeking appointment of the applicant on his attaining the age of majority.

3. We have heard learned counsel for the parties and perused records.

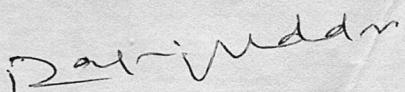
4. Learned counsel for the applicant submitted that the direction may be issued to the respondent no. 2, Chief Workshop Manager, Central Railway Workshop, Jhansi to consider and pass appropriate order on the application of the applicant.

5. We accordingly dispose of this O.A. with the direction to respondent no. 2, (Chief Workshop Manager, Central Railway Workshop, Jhansi) to consider and pass appropriate, reasoned order on the application of the applicant dated 09.04.2001 within a period of three months from the date of communication of this order. The applicant may enclose copy of the application alongwith copy of this order.

6. There shall be no order as to costs.



Member-A



Member-J

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